



**THE MADRAS LEGISLATIVE ASSEMBLY**

**THIRD ASSEMBLY  
FOURTH SESSION - FIRST MEETING**

**(From 17th January to 24th January, 1964)**

**RESUME**

**Government of Madras  
1964**

**Legislative Assembly Department  
Fort St. George, Madras-9**



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**RESUME OF WORK DONE BY THE MADRAS LEGISLATIVE ASSEMBLY FROM  
17<sup>TH</sup> TO 24<sup>TH</sup> JANUARY 1964**

The fourth session of the Assembly commenced at 11 a.m. on Thursday, the 16<sup>th</sup> January 1964. The Assembly met for seven days (17<sup>th</sup>, 18<sup>th</sup> and 20<sup>th</sup> to 24<sup>th</sup> January 1964) and adjourned on the 24<sup>th</sup> January 1964 to meet again on Thursday, the 27<sup>th</sup> February 1964. The total time taken up for the business of all these meetings was 35 hours and 56 minutes.

**Obituary References**

References were made from the Chair on the 17<sup>th</sup> January 1964 on the demise of Sri T. P. Srinivasavaradhan, a sittings Member of the Madras Legislative Council on 23<sup>rd</sup> December 1963, and Sri K. Ramaswamy Doss, a former Member of the Assembly, on 7<sup>th</sup> January 1964.

**Panel of Chairmen**

Srimathi C. Kolandaiammal, Sri M. Dhandayudapani, Sri Tj. Karcha Gowder, Sri V. Ramanathan, Sri Kamalanathan and Sri Kr. Rm. Kariamanickam Ambalam, were nominated to the Panel of Chairmen by the Speaker and the same was announced to the House on the 17<sup>th</sup> January 1964.

**Adjournment Motions**

The following two adjournment motions were raised on the floor of the House on the dates noted against each, but consent was withheld by the Speaker:-

<i>Serial Number.</i>	<i>Name of the member.</i>	<i>Subject.</i>	<i>Date.</i>
(1)	(2)	(3)	(4)
1.	Sri Rama Arangannal.	Agitation and demonstration of the City College students against imposition of Hindi and the obstruction caused to the Members while entering the premises of the Legislative Assembly by the Police Officers.	17 <sup>th</sup> January 1964.
2.	Sri S. Madhavan	Promulgation of orders under section 144 of the Cr. P. C. and section 30 of the Police Act.	Do.

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**Calling attention to matter of urgent public importance**

### Statements made rule 41

Particulars of statements made regarding 'Calling Attention' notices under rule 41 of the Assembly Rules are given below:-

(1). Chief Minister- (i) On the 21<sup>st</sup> January 1964, Sri P. K. Mookiah Thevar, called the attention to the death of eight students in Sivakasi Municipal School on 13<sup>th</sup> December 1963 consequent on taking mid-day meals prepared from CARE food.

(ii) On the 22<sup>nd</sup> January 1964, Sri Rama arangannal, called the attention to the need to raise the dearness allowance and other compensatory allowances payable to State Government servants on a par with Central Government servants consequent on declaring Madras as 'A' class City.

(2) Minister for Works- (i) On the 17<sup>th</sup> January 1964, Sri S. Ramaswamy and Sri S. Mani called the attention to the damages caused to lands and houses of poor Harijans in T. Palur village of Thirumanur Taluk and Perambalur taluk of Tiruchirappali district due to heavy rains during November-December 1963.

(ii) On the 24<sup>th</sup> January 1964, Sri A. K. Subbiah, called the attention to the grant of relief to the ryots affects due to heavy rains in Thanjavur district November-December 1963.

### Governor's Address

Sri Bishnuram Medhi, Governor of Madras, addressed the Members of both the Houses of the Legislature assembled together at 11 a.m. on the 16<sup>th</sup> January 1964. The address was debated upon for five days on the 17<sup>th</sup>, 18<sup>th</sup>, 20<sup>th</sup>, 21<sup>st</sup> and 22<sup>nd</sup> January 1964. Sri K. B. Palani moved the motion of Thanks to the Governor's Address and Sri A. Arumugam seconded.

Twenty-two amendments were moved to the Motion of Thanks. The amendment of Pulavar K. Govindan, regretting that there was no mention about the facilities given to students to induce them to take up Tamil medium course was pressed to a division and the House divided as follows:-

Ayes-42  
Noes-81

The amendment was lost.

The Motion of Thanks was passed, all other amendments being withdrawn with the leave of the House.

### Financial Business

On the 17<sup>th</sup> January 1964, the Chief Minister Sri M. Bhaktavatsalam, presented the Second Supplementary Statement of Expenditure for 1963-64 amounting in the aggregate to Rs.26,88,68,600. The general discussion on the same took place on the 22<sup>nd</sup> January 1964 and demands for grants were also voted on the same day. Out of 78 cut motions given notice of, by Members and admitted, only two cut motions were moved, but they were withdrawn by leave of the House and all the grants were voted in full. The Appropriation Bill relating to the Second Supplementary Statement of Expenditure was introduced on the 22<sup>nd</sup> January 1964 and passed on the 23<sup>rd</sup> January 1964.

## Legislative Business

### Government Bills

I. The following Bills were introduced on the dates noted against each:-

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|--|--------------------------------|
| (1) The Motor Vehicles (Madras Amendment) Bill, 1964   | 17 <sup>th</sup> January 1964. |
| (2) The Madras City Municipal Corporation District Municipalities and Panchayats (Amendment) Bill, 1964. | 22 <sup>nd</sup> January 1964. |
| (3) The Madras Appropriation Bill, 1964.   | 22 <sup>nd</sup> January 1964. |
| (4) The Madras Prevention of Begging (Amendment) Bill 1964.  | 24 <sup>th</sup> January 1964. |

II. The following Bills were considered and passed on the dates noted against each:-

- |   |                                |
|---|--------------------------------|
| (1) The Madras City Municipal Corporation District Municipalities and Panchayats (Amendment) Bill, 1964 (L.A. Bill No. 3 of 1964) | 22 <sup>nd</sup> January 1964. |
| (2) The Motor Vehicles (Madras Amendment) Bill, 1964, (L.A. Bill No. 1 of 1964)   | 23 <sup>rd</sup> January 1964. |
| (3) The Madras (Added Territories) Extension of Laws Bill, 1963 (L.A. Bill No. 29 of 1963)  | 23 <sup>rd</sup> January 1964. |
| (4) The Madras Appropriation Bill, 1964 (L.A. Bill No. 2 of 1964)   | 23 <sup>rd</sup> January 1964. |

III. During the period no Bills was referred to the Select/Joint Select Committee.

IV. Bills assented to by President/Governor:-

#### A. Bills assented to by the President

- (1) The Madras Preservation of Private Forests (Amendment) Bill, 1963.
- (2) The Madras Inam Estates (Abolition and Conversion into Ryotwari) Bill, 1962.
- (3) The Madras Lease-holds (Abolition and Conversion into Ryotwari) Bill, 1962.

#### B. Bills assented to by the Governor

- (1) The Madras Municipal Authorities (Term of Office and Election of Councillors) Bill, 1963.
- (2) The Madras Appropriation (No. 5) Bill, 1963.
- (3) The Madras Appropriation (No. 6) Bill, 1963.
- (4) The Madras Sugarcane (Cess Validation) Bill, 1963.
- (5) The Madras Cattle disease (Amendment) Bill, 1963.

### Non-Official Bills

The following non-official Bills were introduced in the Legislative Assembly on the 24<sup>th</sup> January 1964:-

<i>Serial Number.</i> (1)	<i>Bill introduced.</i> (2)	<i>Member who introduced the Bill.</i> (3)
1.	The Madras Industrial Establishments (National and Festival Holidays) Amendment Bill, 1964.	Pulavar K. Govindan.
2.	The Hindu Marriage (Madras Amendment) Bill, 1964.	Sri S. Madhavan.

## Resolutions

### A. Government Resolutions

(1) On the 24<sup>th</sup> January 1964, the Minister for Industries moved a Resolution empowering the Parliament to regulate by law the storage of commodities other than those covered by the Warehousing Corporation Act, 1962, and the same was put and carried.

(2) On the 24<sup>th</sup> January 1964, the Minister for Industries, moved a Resolution regarding the constitution of Mahabalipuram and the Highways Townships under the Madras Panchayats Act, 1958, and the same was put and carried.

### B. Non-official Resolutions

(1) On the 24<sup>th</sup> January 1964, the discussion on the following Resolution which was moved by Sri M. Kalyanasundaram on the 21<sup>st</sup> November 1963 was resumed:

“This House resolves to recommend to the Government the a Committee of enquiry be appointed for enquiry and report on the measures to be taken by the Government to secure reduction of prices of essential articles of life to prevent hoarding, speculation and black marketing and to arrest the growing menace of adulteration.”

The resolution was negatived.

(2) On the 24<sup>th</sup> January 1964, Sri A. Raghava Reddi moved the following resolution:-

“ The House recommends to the Government to amend the Madras Payment of Salaries and Removal of Disqualifications Act,1951 (Madras Act XX of 1951), raising the salary of the Members of the Legislative from Rs.150 to Rs.250 per mensem.”

The resolution was adopted.

(3) On the 24<sup>th</sup> January 1964, Pulavar K. Govindan moved the following Resolution:--

“This House recommends to the Government that the Education Department should fix a reasonable teacher-pupil ratio in the elementary schools and should enforce the rule of one teacher for every class”.

The resolution was by leave of the House withdrawn.

(4) On the 24<sup>th</sup> January 1964, Sri Rama Arangannal, moved the following Resolution:-

“This House recommends to the Government to urge upon the Government of India that the name of Madras State be changed into Tamilnadu by bringing in suitable legislation as provided for in the Constitution of India.”

The discussion on the Resolution was not concluded.

### **Discussion for short duration on an urgent matter of administration under rule 57**

(1) On the 18th January 1964, Sri M. Kalyanasundaram raised a discussion on fixing of price for sugarcane supplied to the sugar factories in private sector in the State.

(2) On the 23rd January 1964, Sri M. Kalyanasundaram raised a discussion on the instructions issued by the educational authorities insisting on the wearing of uniform dress by the teachers.

(3) On the 23rd January 1964, Sri. M.D. Thiagaraja Pillai, raised a discussion on fixing the rates of compulsory procurement of paddy and rice from millers and dealers.

(4) On the 24th January 1964, Sri M. Kalyanasundarm, raised a discussion on the defects in the procedure of distribution of sugar.

### **Privilege matters**

(1) On the 17<sup>th</sup> January 1964, a matter of privilege, regarding a report published in the “Broadway Times”, Madras casting aspersions against the Secretariat working under the Speaker and also the Members was on a motion moved by the Chief Minister, referred to the Committee of Privileges for enquiry and report. The Committee was also authorised to send for persons, papers and records necessary for the purpose.

(2) On the 20<sup>th</sup> January 1964, Sri S. Madhavan, gave notice of a privilege matter regarding the arrest of two Members belonging to the D.M.K. Party within the precincts of the Legislators’ Hostel when they were proceeding to attend the Assembly and thereby they were prevented from doing their duty and that the fact of arrest had not been communicated to the Speaker. On the 21<sup>st</sup> January 1964 the Speaker ruled that the matter did not involve a matter of privilege on the following grounds:-

(i) That the arrest was effected at 1-45 p.m. on the 20<sup>th</sup> January and that the intimation of arrest was received at 3-40 p.m. and that the fact of arrest had therefore been intimated as required under rule 245 of the Assembly Rules.

(ii) That the members were arrested for criminal offences under Section 120 (B) I.P.C., read with Section 188, I.P.C. and Section 30 (2) of the Police Act and Section 5 of Prevention

of Insults to the National Honour Act and Sections 109 and 147, I.P.C. and that the privilege of freedom of arrest did not apply to criminal offences but only to civil cases.

(iii) That in criminal cases it was immaterial whether the Member was arrested when he was on his way to the Assembly or not.

(iv) That arrest in the Legislators' Hostel did not amount to a breach of a privilege as Hostel had not been included within the definition 'precincts' of the House.

(v) That the privileges of Legislature could not be invoked as the Members had been arrested for criminal offences and that the privilege of freedom from arrest could not be allowed to interfere with the course of criminal justice.

### **Presentation of the report of the Committees**

On the 17<sup>th</sup> January 1964, the Sri P. Ramachandran, presented to the House the Report of the Committee on Rules.

### **Arrest and detention of members**

On the 20<sup>th</sup> January 1964, the Speaker announced to the House that Sri V. Krishnamoorthy and Sri M. R. Krishnamoorthy Members of the Assembly were arrested on that day.

### **Statement by a member**

On the 20<sup>th</sup> January 1964, Sri V. Sankaran, made an explanatory statement by way of reply to the statement of the Home Minister made on the 18<sup>th</sup> January 1964 regarding the answer to a starred question.

### **Questions and answers**

(1) Starred	-	97
(2) Unstarred	-	22
(3) Short notice	-	1

### **Papers placed on the table of the House**

(1) A. Statutory Rules and Orders	..	80
(2) B. Reports, notifications and other papers	..	35
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	Total	115
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FORT ST. GEORGE  
18<sup>TH</sup> February 1964

T. HANUMANTHAPPA  
*Secretary*